

*[English]***SPDA Scheme**

2470. SHRI RANJIB BISWAL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the details of Sports Project Development Area (SPDA) scheme in the country, State-wise and location-wise;

(b) whether there is any proposal to extend this scheme to remaining States;

(c) if so, the details thereof, State-wise; and

(d) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI) : (a) In May 1995, Schemes of Sports Project Development Area and Sports Hostel were merged and renamed as "SAI Training Centres". The aim of the Scheme is to catch young and talented sports-persons and provide them intensive in-house training/coaching facilities. Details of these Centres, State-wise and location-wise are given in the Statement enclosed.

(b) to (d) Sports Authority of India is presently concentrating on consolidation and strengthening of its existing schemes. However, subject to availability of funds, the scheme may be extended to other States on receipt of viable proposals from the State Governments.

Statement

Sl.No.	State/UT	Location
1	2	3
1.	Karnataka	Bangalore
2.	"	Dharwad
3.	"	Medikeri
4.	Kerala	Calicut
5.	"	Kollam
6.	"	Trichur
7.	Tamil Nadu	Chennai
8.	"	Salem
9.	Pondicherry	Pondicherry
10.	Andhra Pradesh	Secundrabad
11.	"	Eluru
12.	"	Nizamabad
13.	Maharashtra	Kandivali
14.	Gujarat	Gandhinagar
15.	Rajasthan	Alwar
16.	"	Jodhpur

1	2	3
17.	Goa	Margaon
18.	Orissa	Cuttack
19.	"	Dhankanal
20.	West Bengal	Burdwan
21.	"	Lebong
22.	"	Silliguri
23.	"	Calcutta
24.	Haryana	Bhiwani
25.	"	Kurukshetra
26.	Punjab	Patiala
27.	Himachal Pradesh	Bilaspur
28.	"	Dharmshala
29.	Chandigarh	Chandigarh
30.	Madhya Pradesh	Dhar
31.	"	Jabalpur
32.	"	Bhopal
33.	"	Kashipur
34.	Uttar Pradesh	Raibareilly
35.	"	Safai Etawah
36.	Nagaland	Dimapur
37.	Manipur	Imphal
38.	Assam	Guwahati
39.	"	Golaghat
40.	Meghalaya	Shillong

Tehri Dam Project

2471. SHRI NARESH PUGLIA :
SHRI INDRAJIT GUPTA :

Will the Minister of POWER be pleased to state :

(a) whether the Russians have shown keen interest in renewing their participation in the Tehri Dam Project;

(b) if so, the details thereof;

(c) whether the detailed project report for the proposed scheme has been prepared; and

(d) if so, the details thereof?

THE MINISTER OF POWER (SHRI P.R. KUMARA-MANGALAM) : (a) to (d) Tehri Hydro Development Corporation (THDC) has awarded three contracts to a Russian Consortium for supply of electro-mechanical equipment, supervision services, as well as design and consultancy services for ongoing Tehri HE Project Stage-I (4x250=1000 MW).

A contract was also awarded to Russians for conducting survey and investigation as well as for preparation of Detailed Project Report (DPR) for Koteshwar Dam and HE Project (4x100=400 MW) which is 20 Km downstream of Tehri Project.

The Russians have also made an offer for executing the Koteshwar Project. Russian side have been requested to participate in the competitive bids when called for by the THDC for execution of Koteshwar Project as Government has decided to follow the process of inviting competitive bids for all major hydro-electric projects because of cost effectiveness and transparency.

Targets set for CSIR

2472. PROF. P.J. KURIEN : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether the Government propose to set any specific targets for the Council of Scientific and Industrial Research;

(b) if so, whether any guidelines have been provided to the scientists in this regard; and

(c) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI) : (a) The Government had constituted a working group for the formulation of the Ninth Five Year Plan for Department of Scientific & Industrial Research (DSIR) and Council of Scientific & Industrial Research (CSIR). The working group in its report had recommended quantifiable and measurable targets to be achieved over the Ninth Plan period by CSIR as a whole and not at the scientists; level.

(b) and (c) Do not arise.

Conversion of Major Ports into Corporate Entities

2473. SHRI K.S. RAO :
SHRI VILAS MUTTEMWAR :
SHRI G.M. BANATWALLA:

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether in a departure from its earlier decision of Corporatising only the Ennore port, the Government have decided to convert all the 11 major ports into corporate entities;

(b) if so, the details thereof and the reasons therefor;

(c) the extent to which this decision will help in improving the conditions of the ports;

(d) the Government propose to amend the Major Ports Trusts Act, 1963; and

(e) if so, the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI) : (a) No, Sir.

(b) and (c) Does not arise.

(d) Yes, Sir.

(e) A Bill namely Major Port Trusts (Amendment) Bill, 1998 has been introduced in Rajya Sabha on 2.12.98.

Inter Corporate Investment

2474. DR. T. SUBBARAMI REDDY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether the applications of certain industries for inter-corporate loans and investments under Section 370 and 372 of the Companies Act, have been held up by the Department of Company Affairs for over six months; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI) : (a) and (b) In terms of sub-Section (15) newly inserted in Section 372 of the Principal Act, through the Companies (Amendment) Ordinance, 1998 (No.19 of 1998) promulgated on 31.10.1998, no prior approval of the Central Government under Section 370 and 372 of the Companies Act, 1956 is now required for making inter-corporate loans and investments. Accordingly, no application is required to be filed to the Department of Company Affairs for this purpose.

Damayanti Hydro Electric Power Station

2475. SHRI LAKSHMAN SINGH : Will the Minister of POWER be pleased to state :

(a) whether Burma has sought the help of India for the development of 1200 MW Damayanti Hydroelectric Power Station;

(b) if so, the details thereof;

(c) the extent to which it will be beneficial to India; and

(d) the time by which the final decision in this regard is likely to be taken?

THE MINISTER OF POWER (SHRI P.R. KUMARA-MANGALAM) : (a) and (b) Government of Myanmar (Burma) have invited foreign participation for joint development of a number of power projects including Tamarthi Hydro-electric Project (1200 MW) on the river Chindwin in the Sagaing Division of Myanmar.

(c) and (d) A fact finding Mission has been constituted to study the feasibility of this project having regard to the cost of generation and the investments required to be made for evacuation of power to the load centres.

New Tariff Rates

2476. SHRI VILAS MUTTEMWAR : Will the Minister of POWER be pleased to state :

(a) whether the Union Government have decided to implement new tariff rates for bulk power purchases by the State Electricity Boards of the four Southern States;